

# HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar General at Jammu)

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**Subject:- Instructions regarding service of advance copy in Contempt Petitions.**

## CIRCULAR

**No: 04 of 2026/RG**

**Dated: 21.02.2026**

To supplement the guidelines presently in place, it is hereby ordered that henceforth while filling contempt petition(s) in this Hon'ble Court, the petitioner/learned counsel shall serve a copy of petition upon the respondent/contemnor in advance and append a proof in this regard, with the petition, failing which the contempt petition shall not be entertained /listed.

**By Order.**



(M.K Sharma)

**Registrar General**

**Dated:- 21.02.2026**

**No:- 0737-65- /RG/GS**

**Copy of the above forwarded to:**

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh;
2. Secretary to Hon'ble Mr/Mrs. Justice \_\_\_\_\_;  
*..... for information of their Lordships*
3. Registrar Vigilance, High Court of J&K and Ladakh, Jammu;
4. Registrar Computers (I.T), High Court of J&K and Ladakh, Jammu;
5. Registrar Rules, High Court of J&K and Ladakh, Jammu;  
*..... for information.*
6. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar for information and necessary action.
7. CPC, e-Courts, High Court of J&K and Ladakh, Jammu for information.
8. President, High Court Bar Association, Jammu;
9. Kashmir Advocates Association, Srinagar;  
*..... for information and necessary action.*
10. Incharge NIC, High Court of J&K and Ladakh, Jammu for information and uploading the same on the official website of the High Court.
11. Incharge Library, High Court Wing Jammu/Srinagar for information and keeping the record of the same.
12. Order file.



**Registrar General**